

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:410

ANSWERED ON:22.07.2015

Full Mobile Number Portability

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has implemented full mobile number portability in the country recently;
- (b) if so, the details thereof and whether the Government has kept some States out of this portability;
- (c) if so, the details thereof and the reasons therefor;
- (d) the time limit and charges fixed for retaining of telephone number with the new provider and the penalties fixed for violation by the telecom service providers; and
- (e) the other steps taken/being taken by the Government for the benefit of the consumers?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) The Full Mobile Number Portability has been implemented in the Country with effect from 03.07.2015.

(b) No State has been kept out of this portability.

(c) Does not arise in view of above.

(d)&(e) As per Telecom Regulatory Authority of India (TRAI) Regulations, the subscribers are not allowed to port their number before the expiry of a period of ninety days from the date of activation of a new connection/ last porting.

TRAI has specified a maximum of Rs. 19/- as porting charge, which a service provider can take from customer for availing the facility of mobile number portability.

In consumer benefit, TRAI vide Mobile Number Portability (4th amendment) Regulations dated 19th September 2012 has made provision of imposing a financial disincentive not exceeding five thousand rupees for each contravention in case of timeline violations and a financial disincentive not exceeding ten thousand rupees for each wrongful rejection of the request for porting.
